

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11119/2022

(Arising out of impugned final judgment and order dated 22-08-2022 in CRLR No. 592/2022 passed by the High Court Of Judicature At Allahabad)

BANTI & ORS.

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ANR.

Respondent(s)

Date : 20-01-2023 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MS. JUSTICE BELA M. TRIVEDI

For Petitioner(s) Ms. Deepti Arya, Adv.
Mr. Narayan Had Gupta, Adv.
Mr. Anantha Narayana M.g., AOR
Mr. Rahul G Tanwani, Adv.
Mr. Gopala Krishna M L, Adv.
Mr. Venkata Krishna Kunduru, Adv.

For Respondent(s) Mr. Shashank Shekhar Singh, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Perused the letter circulated by learned counsel for
Respondent No. 1 seeking adjournment for filing counter affidavit.

List after one week.

(JAYANT KUMAR ARORA)
ASTT. REGISTRAR-cum-PS

(VIRENDER SINGH)
BRANCH OFFICER